

ITEM NO.22

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4314/2015

(Arising out of impugned final judgment and order dated 09-12-2014 in CRLR No. 1595/1988 passed by the High Court Of Judicature At Allahabad)

VIJENDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 23-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Ms. Richa Kapoor, AOR  
(SCLSC) Mr. Shivam Tyagi, Adv.

For Respondent(s) Mr. Ashutosh Kumar Sharma, Adv.  
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Post the matter on 23<sup>rd</sup> July, 2019.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER